

Benefit on Promotion from Under Secretary to Deputy Secretary

9541. SHRI M. S. GILL: Will the PRIME MINISTER be pleased to state:

(a) whether Government have not accepted the Fourth Pay Commission's recommendations (Chapter 9, paragraph 9.25) regarding enhancement from Rs. 150/- to Rs. 250/- p.m. the amount of minimum increase in pay on promotion from Under Secretary to Deputy Secretary in the Central Secretariat service and has ordered that the pay be fixed under FR - 22(C);

(b) if so, the reasons therefor;

(c) whether the non-acceptance of this recommendation has adversely affected the officers promoted after 1 January, 1986; and

(d) if so, whether Government propose to review its earlier decision taken on the Fourth Pay Commission's recommendation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Yes, Sir. Government have accepted and implemented the Fourth Pay Commission's recommendation that the formula for fixation of pay on promotion should be uniform and that FR--22-C should apply to all cases of promotion from one post to another.

(c) and (d). The revised pay scales introduced on the Fourth Pay Commission's recommendations took effect from 1st January, 1986 and the pay of persons appointed to a post on or after that date whether for the first time in Government Service or by promotion or transfer has necessarily to be fixed directly in the revised scales only. Hence the question of fixing the pay of Under Secretaries promoted as Deputy Secretaries on or after 1.1.86, first in the pre-revised scale and

thereafter in the corresponding stage of the revised scale does not arise.

Development of Artemisine Arthether

9542. SHRI A. J. V. B. MAHESHWARA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether Artemisine Arthether, a plant product selected by World Health Organisation for development is being cultivated by CIMAP if so, the present position thereon; and

(b) whether clinical trial is under way and if so, the result thereof indicating the time frame for marketing of these drugs?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) Central Institute of Medicinal and Aromatic Plants (CIMAP) has introduced the Chinese Antimalarial drug plant, *Artemisia annua* in more than three hectares of land in the Kashmir Valley. Process technology for production of artemisine, the active principle in the above plant has also been developed by the Institute. Above five tonnes of the herb has been processed so far.

(b) Preclinical animal studies have been undertaken. Permission of the Drug Controller of India has been sought for conducting human clinical trials. In view of the uncertainties associated with such trials, it would be premature to indicate a time frame for marketing this drug.

Chakma Refugees

9543. SHRI SANAT KUMAR MANDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have agreed to the proposal of the Bangladesh Government to send Chakma tribal leaders to visit refugee camps in Tripura to convince the refugees to return to their homes in Chit-tagong hill tracts area;

(b) if so, whether this team has visited India;

(c) The reaction of the Chakma refugees to these overtures by Bangladesh Government?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Housing Facility for Delhi Police

9544. SHRI P. M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a special scheme to improve the housing facilities for the police personnel in Delhi during 1988-89;

(b) if so, whether any study has been conducted to analyse the need and to work out the cost of various type of houses required for the purpose; and

(c) the decision taken as a result of the study conducted in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Police housing is treated as Plan Scheme. The work in hand will enable an addition of 1075 houses and barrack accommodation for 600 personnel during the year 1988-89.

(b) and (c). The Central Public Works Department had held a workshop on Value Engineering in the month of April, 1987 in which the Police Housing Project at Model Town was analysed and improvements in lay out and design were worked out.

Encroachment on Wakf Properties

9545. SHRI AZIZ QURESHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Department of Rehabilitation has illegally made encroachment and occupied certain wakf properties of Delhi which have been published as Shia Wakfs in Delhi Gazette, Delhi Administration, September 25, 1975/Asvina 3, 1897 (Part V-II) and then transferred these lands to the DDA illegally; and

(b) if so, the reasons thereof for such encroachment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) Of the five properties Notified as SHIA WAKFS in Delhi Gazette, Delhi Administration, September 25, 1975/Asvina 3, 1897 (Part V - II), the following four properties were never acquired as Evacuee Properties:

(i) Masjid Qanati in Karbala;

(ii) Naqqar Khana, Dargah Shah Mardan, Aliganj, New Delhi;

(iii) Surrounding land outside the boundary of Dargah Shah Mardan;

(iv) Graveyard known as 'Chhoti Karbala'.

One property (Imam Bara, Dhobi Wara, Mori Gate, Delhi) was taken over as Evacuee Property in 1950 but was released in favour of the Shia Wakf Board in 1958.

(b) In view of (a) above, question does not arise.

Ammunition Missing from DAP Armoury

9546. DR. B. L. SHAILESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been invited to the news item captioned "Ammunition missing from DAP Armoury" appearing in the 'Times of India' New Delhi dated 17th April, 1988.

(b) if so, whether any investigation has